

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 74 OF 2018 & IA NO. 144 OF 2018**

**Dated : 13<sup>th</sup> December, 2018**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member  
Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Mawana Sugar Ltd.**

**.... Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory Commission  
& Anr.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mrs. Shikha Ohri  
Mr. Tushar Srivastava

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1  
Ms. Swapna Seshadri  
Ms. Parichita Chowdhury for R-2

**ORDER**

The learned counsel appearing for the Appellant is permitted two weeks' time, i.e. on or before 04.01.2019 to file necessary memo with respect to requisite running capabilities of the unit with advance copy to the other side

List the matter on **28.01.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**